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NOTIFICATION

No: <u>2543</u> – /RG/LP Dated: <u>08</u>-11-2023

It is hereby notified that vide High Court Order Dated 01.11.2023

Ms. Anjum Farooz D/O Farooz Ahmad Khan R/O Meemender, Tehsil & District Shopian-192303

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial *No.JK-1162-2023* in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

8-<u>84</u>/RG/LP Dated:<u>08</u>-11-2023

Copy forwarded to the: -

- 1. Principal District and Sessions Judge, Shopian.
- 2. Secretary, Bar Council of India, New Delhi
- 3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
- 4. President, District Bar Association, Shopian.
- 5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
- 6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. Ms. Anjum Farooz, Advocatefor information and necessary action.

Registrar (Administration

Registrar (Administratio

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NOTIFICATION

No: 2544 /RG/LP Dated: 08-11-2023

It is hereby notified that vide High Court Order Dated 01.11.2023

Mr. Abdul Hadi Bhat S/O Ghulam Hassan Bhat R/O H.No.3, New Colony, Aliyal Pora / Batapora, Tehsil & District Shopian

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial *No. JK-1163-2023* in the roll of Advocate maintained by this Registry.

<u>The renewal/extension of provisional licence/enrollment must be</u> <u>sought before the date of expiry unless the absolute/final enrollment as an</u> <u>Advocate is ordered there before.</u>

By Order

Registrar (Administration)

2 /RG/LP Dated: 0 5-11-2023

- 1. Principal District and Sessions Judge, Shopian.
- 2. Secretary, Bar Council of India, New Delhi
- 3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
- 4. President, District Bar Association, Shopian.
- 5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
- 6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- Mr. Abdul Hadi Bhat, Advocate
 for information and necessary action.

Registrar (Administratio

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PROVISIONAL ENROLLMENT

NOTIFICATION

No: 2545 /RG/LP Dated: 08-11-2023

It is hereby notified that vide High Court Order Dated 01.11.2023

Mr. Abrar Rashid Pir S/O Abdul Rashid Pir R/O Peer Mohalla Gulgam, Tehsil & District Kupwara-193222

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial *No. JK-1164-2023* in the roll of Advocate maintained by this Registry.

<u>The renewal/extension of provisional licence/enrollment must be</u> <u>sought before the date of expiry unless the absolute/final enrollment as an</u> <u>Advocate is ordered there before.</u>

By Order

Registrar (Administration

No: 5243-306 /RG/LP Dated:08-11-2023

- 1. Principal District and Sessions Judge, Kupwara.
- 2. Secretary, Bar Council of India, New Delhi
- 3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
- 4. President, District Bar Association, Kupwara.
- 5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
- 6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. Mr. Abrar Rashid Pir, Advocatefor information and necessary action.

Régistrar (Administratio

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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NOTIFICATION

No: 2546_/RG/LP Dated: 08-11-2023

It is hereby notified that vide High Court Order Dated 01.11.2023

Mr. Amit Kumar S/O Prem Lal R/O Ranjitpur (Nandpur), Tehsil Arnia, District Jammu

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial *No.* <u>JK-1165-2023</u> in the roll of Advocate maintained by this Registry.

<u>The renewal/extension of provisional licence/enrollment must be</u> <u>sought before the date of expiry unless the absolute/final enrollment as an</u> <u>Advocate is ordered there before.</u>

By Order

Registrar (Administration) 57 /RG/LP Dated:/38-11-2023

Copy forwarded to the: -

- 1. Principal District and Sessions Judge, Jammu.
- 2. Secretary, Bar Council of India, New Delhi
- 3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
- 4. President, J&K High Court Bar Association, Jammu.
- 5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
- 6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. Mr. Amit Kumar, Advocate

Registrar (Administration)

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<u>NOTIFICATION</u>

No: 2547 /RG/LP Dated: 08-11-2023

It is hereby notified that vide High Court Order Dated 01.11.2023

Ms. Bisma Jan D/O Mohammad Yousuf Kera R/O Gander Pora, Tehsil Eidgah, District Srinagar-190002

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-1166-2023 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

Registrar (Administration)

No: <u>S0308-14</u>/RG/LP Dated: <u>08</u>-11-2023

- Principal District and Sessions Judge, Srinagar. 1.
- Secretary, Bar Council of India, New Delhi 2.
- Manager, Government Press, Jammu for publication in the next issue of 3. Government Gazette.
- President, J&K High Court Bar Association, Srinagar. 4.
- CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on 5. the official website.
- Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information 6. and also keeping record of the same.
- Ms. Bisma Jan, Advocate 7.for information and necessary action.

Registrar (Administration)

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PROVISIONAL **ENROLLMENT**

NOTIFICATION

No: 2548 /RG/LP Dated: 08-11-2023

It is hereby notified that vide High Court Order Dated 01.11.2023

Mr. Burhan Roomi S/O Mohd Rafi Misgar R/O Mohalla Bati, near Astan Masjid, Tehsil & District Doda

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial *No. JK-1167-2023* in the roll of Advocate maintained by this Registry.

<u>The renewal/extension of provisional licence/enrollment must be</u> <u>sought before the date of expiry unless the absolute/final enrollment as an</u> <u>Advocate is ordered there before.</u>

By Order

Registrar (Adminis

No: <u>SO31S-</u> /RG/LP Dated: <u>C</u>-11-2023

Copy forwarded to the: -

- 1. Principal District and Sessions Judge, Bhadrrwah.
- 2. Secretary, Bar Council of India, New Delhi
- 3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
- 4. President, District Bar Association, Doda.
- 5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
- 6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. Mr. Burhan Roomi, Advocate

Registrar (Administration)

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PROVISIONAL ENROLLMENT

NOTIFICATION

No: 2599 /RG/LP Dated: 08-11-2023

It is hereby notified that vide High Court Order Dated 01.11.2023

Ms. Bakhtiyar Ashraf D/O Mohd Ashraf Khanday R/O Danow Bogund, Tehsil Qaimoh, District Kulgam

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial *No. JK-1168-2023* in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

Registrar (Administration (2 No: 50323-30 /RG/LP Dated: 08-11-2023

Copy forwarded to the: -

- Principal District and Sessions Judge, Kulgam. 1.
- Secretary, Bar Council of India, New Delhi 2.
- Manager, Government Press, Jammu for publication in the next issue of 3. Government Gazette.
- 4. President, District Bar Association, Kulgam.
- CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on 5. the official website.
- Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information 6. and also keeping record of the same.
- Ms. Bakhtiyar Ashraf, Advocate 7.

Registrar (Administrati

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NOTIFICATION

No: <u>250 - /</u>RG/LP Dated: <u>0</u> -11-2023

It is hereby notified that vide High Court Order Dated 01.11.2023

Mr. Faizan Sideeq

S/O Mohammad Sideeq Magray

R/O Nawagabra, Magray Mohalla, (Jamia Mohalla), Tehsil Karnah, District Kupwara

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-1169-2023 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

Registrar (Administratio No: <u>S0331-46</u> /RG/LP Dated: 08 -11-2023

Copy forwarded to the: -

- Principal District and Sessions Judge, Kupwara. 1.
- 2. Secretary, Bar Council of India, New Delhi
- 3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
- 4. President, District Bar Association, Kupwara.
- CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on 5. the official website.
- 6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. Mr. Faizan Sideeq, Advocate

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NOTIFICATION

No: 255/ _____/RG/LP Dated: 0&-11-2023

It is hereby notified that vide High Court Order Dated 01.11.2023

Mr. Faid Ahmad Khan S/O Javaid Ahmad Khan R/O Ranbir Pora, Khan Mohalla, Tehsil Mattan, District Anantnag

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial *No.JK-1170-2023* in the roll of Advocate maintained by this Registry.

<u>The renewal/extension of provisional licence/enrollment must be</u> <u>sought before the date of expiry unless the absolute/final enrollment as an</u> <u>Advocate is ordered there before.</u>

By Order

No: 50341-48 /RG/LP Dated: 08-11-2023

Copy forwarded to the: -

- 1. Principal District and Sessions Judge, Anantnag.
- 2. Secretary, Bar Council of India, New Delhi
- 3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
- 4. President, District Bar Association, Anantnag.
- 5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
- 6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. Mr. Faid Ahmad Khan, Advocate

.....for information and necessary action.

Registrar Administratio

Registrar (Administratio

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<u>NOTIFICATION</u>

No: <u>257</u> /RG/LP Dated: <u>09</u>-11-2023

It is hereby notified that vide High Court Order Dated 01.11.2023

Mr. Fayaz Ahmad Khanday S/O Mohmad Jamal R/O Uranhall, Tehsil & District Anantnag

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial *No.JK-1171-2023* in the roll of Advocate maintained by this Registry.

<u>The renewal/extension of provisional licence/enrollment must be</u> <u>sought before the date of expiry unless the absolute/final enrollment as an</u> <u>Advocate is ordered there before.</u>

By Order

Registrar (Administrat

Administration

Registrar

No: <u>SO349-S</u> /RG/LP Dated: -11-2023

- 1. Principal District and Sessions Judge, Anantnag
- 2. Secretary, Bar Council of India, New Delhi
- 3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
- 4. President, District Bar Association, Anantnag.
- 5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
- 6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. Mr. Fayaz Ahmad Khanday, Advocatefor information and necessary action.

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PROVISIONAL **ENROLLMENT**

NOTIFICATION

No: <u>253 1/2023</u>/RG/LP Dated: <u>@9</u>-11-2023

It is hereby notified that vide High Court Order Dated 01.11.2023

Ms. Huzaifa Iftikhar D/O Iftikhar Ahmad Zargar R/O Botshah Colony, Lal Bazar, Tehsil & District Srinagar-190023

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial *No.JK-1172-2023* in the roll of Advocate maintained by this Registry.

<u>The renewal/extension of provisional licence/enrollment must be</u> <u>sought before the date of expiry unless the absolute/final enrollment as an</u> <u>Advocate is ordered there before.</u>

By Order

Registrar (Administration)

No:50354-66 /RG/LP Dated:09.

- 1. Principal District and Sessions Judge, Srinagar.
- 2. Secretary, Bar Council of India, New Delhi
- 3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
- 4. President, J&K High Court Bar Association, Srinagar.
- 5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
- 6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. Ms. Huzaifa Iftikhar, Advocatefor information and necessary action.

Registrar (Administration)

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NOTIFICATION

No: 2554 / 2023/RG/LP Dated: 09-11-2023

It is hereby notified that vide High Court Order Dated 01.11.2023

Ms. Humarah D/O Abdul Gani Najar R/O 106 Wani Mohalla, Mazhama, Tehsil Magam, District Budgam-193401

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial *No.JIK-1173-2023* in the roll of Advocate maintained by this Registry.

<u>The renewal/extension of provisional licence/enrollment must be</u> sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

Registrar (Administration)

No: 50361-710 /RG/LP Dated: 08 1-2023

Copy forwarded to the: -

- 1. Principal District and Sessions Judge, Budgam.
- 2. Secretary, Bar Council of India, New Delhi
- 3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
- 4. President, District Bar Association, Budgam.
- 5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
- 6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. Ms. Humarah, Advocate

Registrar (Administration)

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PROVISIONAL ENROLLMENT

NOTIFICATION

No:2555 /2013/RG/LP Dated: 09-11-2023

It is hereby notified that vide High Court Order Dated 01.11.2023

Ms. Ifra Firdous D/O Firdous Ahmad Sheikh R/O Munawarabad, Naqashpora, Tehsil Khanyar, District Srinagar-190001

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial *No.JIK-1174-2023* in the roll of Advocate maintained by this Registry.

<u>The renewal/extension of provisional licence/enrollment must be</u> <u>sought before the date of expiry unless the absolute/final enrollment as an</u> <u>Advocate is ordered there before.</u>

By Order

Registrar (Administration)

No: 50371-80 /RG/LP Dated:09

Copy forwarded to the: -

- 1. Principal District and Sessions Judge, Srinagar.
- 2. Secretary, Bar Council of India, New Delhi
- 3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
- 4. President, J&K High Court Bar Association, Srinagar.
- 5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
- 6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. Ms. Ifra Firdous, Advocate

Registrar (Administration

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NOTIFICATION

No:2556 7/2013/RG/LP Dated: @9_-11-2023

It is hereby notified that vide High Court Order Dated 01.11.2023

Ms. Ishrat Nabi D/O Gulam Nabi Rather R/O Kremshore, Rather Mohalla, Tehsil Khansahib, District Budgam-191111

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial *No.JK-1175-2023* in the roll of Advocate maintained by this Registry.

<u>The renewal/extension of provisional licence/enrollment must be</u> <u>sought before the date of expiry unless the absolute/final enrollment as an</u> Advocate is ordered there before.

By Order

Registrar (Administration)

NoSOSSI-90 /RG/LP Dated:0 -11-2023

- 1. Principal District and Sessions Judge, Budgam.
- 2. Secretary, Bar Council of India, New Delhi
- 3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
- 4. President District Bar Association, Budgam.
- 5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
- 6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. Ms. Ishrat Nabi, Advocatefor information and necessary action.

Registrar (Administration)

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<u>NOTIFICATION</u>

No: 2557 9/2023/RG/LP Dated: 09. -11-2023

It is hereby notified that vide High Court Order Dated 01.11.2023

Ms. Lubna Gazal D/O Abdul Majeed Payer R/O Gugloosa, Bala, Payer Mohalla, Tehsil Trehgam, District Kupwara-193224

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial *No.JIK-1176-2023* in the roll of Advocate maintained by this Registry.

<u>The renewal/extension of provisional licence/enrollment must be</u> <u>sought before the date of expiry unless the absolute/final enrollment as an</u> <u>Advocate is ordered there before.</u>

By Order

Registrar (Administration)

No: <u>\$0391-400</u>/RG/LP Dated 2-11-2023

Copy forwarded to the: -

- 1. Principal District and Sessions Judge, Kupwara.
- 2. Secretary, Bar Council of India, New Delhi
- 3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
- 4. President, District Bar Association, Kupwara.
- 5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
- 6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. Ms. Lubna Gazal, Advocate

Registrar (Admi

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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NOTIFICATION

No: 2550 / 2013/RG/LP Dated: 09--11-2023

It is hereby notified that vide High Court Order Dated 01.11.2023

Ms. Maryam

D/O Tahseem Bashir Balti R/O House No.213, Firdous Colony, Upper Soura, Buchpora, Tehsil Eidgah, District Srinagar-190020

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial *No.JIK-1177-2023* in the roll of Advocate maintained by this Registry.

<u>The renewal/extension of provisional licence/enrollment must be</u> <u>sought before the date of expiry unless the absolute/final enrollment as an</u> <u>Advocate is ordered there before.</u>

By Order

Registrar (Administration

No: <u>\$6401_07</u> /RG/LP Dated: <u>O</u>4-11-2023

Copy forwarded to the: -

- 1. Principal District and Sessions Judge, Srinagar.
- 2. Secretary, Bar Council of India, New Delhi
- 3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
- 4. President, J&K High Court Bar Association, Srinagar.
- 5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
- 6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. Ms. Maryam, Advocate

Registrar (Administra

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NOTIFICATION

No:2<u>559 /2023</u>/RG/LP Dated: <u>@9</u>.-11-2023

It is hereby notified that vide High Court Order Dated 01.11.2023

Mr. Mujtaba Ferooz S/O Ferooz Ahmad Bhat R/O Hakura, Badasgam, Bhat Mohalla, Tehsil Dooru, District Anantnag-192211

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial *No.JIK-1178-2023* in the roll of Advocate maintained by this Registry.

<u>The renewal/extension of provisional licence/enrollment must be</u> <u>sought before the date of expiry unless the absolute/final enrollment as an</u> <u>Advocate is ordered there before.</u>

By Order

No: <u>504/2 - 19./</u>RG/LP Dated: <u>69</u>-11-2023

Copy forwarded to the: -

- 1. Principal District and Sessions Judge, Anantnag.
- 2. Secretary, Bar Council of India, New Delhi
- 3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
- 4. President, District Bar Association, Anantnag.
- 5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
- 6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. Mr. Mujtaba Ferooz, Advocate

.....for information and necessary action.

Řegistrar (Administration

Registrar (Administration)

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PROVISIONAL ENROLLMENT

NOTIFICATION

No:2<u>560 9/2023</u>/RG/LP Dated: <u>@9-</u>-11-2023

It is hereby notified that vide High Court Order Dated 01.11.2023

Mr. Mohd Samin

S/O Abdul Rehman Shawl

R/O H.No.15 near Arya Samaj Mandir, Ward No.7, Tehsil & District Rajouri-185131

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial *No.JK-1179-2023* in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

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Registrar (Administra

No: 50420 - 27 - /RG/LP Dated: 09--11-2023

Copy forwarded to the: -

- 1. Principal District and Sessions Judge, Rajouri.
- 2. Secretary, Bar Council of India, New Delhi
- 3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
- 4. President, District Bar Association, Rajouri.
- 5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
- 6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. Mr. Mohd Samin, Advocate

Registrar (Adminis

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PROVISIONAL ENROLLMENT

NOTIFICATION

It is hereby notified that vide High Court Order Dated 01.11.2023

Ms. Mridul D/O Rajesh Kumar R/O Danhor, Loharn, Tehsil & District Rajouri,

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial *No.JK-1180-2023* in the roll of Advocate maintained by this Registry.

<u>The renewal/extension of provisional licence/enrollment must be</u> <u>sought before the date of expiry unless the absolute/final enrollment as an</u> <u>Advocate is ordered there before.</u>

By Order

Registrar (Administration)

No: <u>50428-35-</u>/RG/LP Dated: <u>09-</u>11-2023

Copy forwarded to the: -

- 1. Principal District and Sessions Judge, Rajouri.
- 2. Secretary, Bar Council of India, New Delhi
- 3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
- 4. President, District Bar Association, Rajouri.
- 5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
- 6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. Ms. Mridul, Advocate

Régistrar (Administration)

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NOTIFICATION

No: 2546 7 2023/RG/LP Dated: 03-11-2023

It is hereby notified that vide High Court Order Dated 01.11.2023

Ms. Mehak Jan D/O Ghulam Ahmad Wani R/O Village Bathar, Tehsil & District Budgam-190014

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial *No.JK-1181-2023* in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

No: $\frac{9745-54}{RG/LP}$ Dated: $\frac{03}{-11-2023}$ -11-2023

- Principal District and Sessions Judge, Budgam. 1.
- Secretary, Bar Council of India, New Delhi 2.
- Manager, Government Press, Jammu for publication in the next issue of 3. Government Gazette.
- 4. President, District Bar Association, Budgam.
- CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on 5. the official website.
- Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information 6. and also keeping record of the same.
- Ms. Mehak Jan, Advocate 7.

Registrar (Administration) 03-11-23

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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NOTIFICATION

No: 2562 9/2012 RG/LP Dated: 09.-11-2023

It is hereby notified that vide High Court Order Dated 01.11.2023

Ms. Mukadas Azad

D/O Azad Ahmad Wani

R/O Karapora, Khushki, Rainawari, Kawal Mohalla, Tehsil Khanyar, District Srinagar

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial *No.JIK-1182-2023* in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

Registrar (Administration)

No: <u>S0436 - 43</u> /RG/LP Dated: <u>09</u>-11-2023

Copy forwarded to the: -

- 1. Principal District and Sessions Judge, Srinagar.
- 2. Secretary, Bar Council of India, New Delhi
- 3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
- 4. President, J&K High Court Bar Association Srinagar.
- 5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
- 6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. Ms. Mukadas Azad, Advocate

Registrar (Ad

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NOTIFICATION

No:<u>2563 9/2223</u>/RG/LP Dated: <u>@9</u>--11-2023

It is hereby notified that vide High Court Order Dated 01.11.2023

Ms. Nighat Rashid D/O Abdul Rashid Rather R/O Hardushoora, Gubar Mohalla, Tehsil Kunzer, District Baramulla-193404

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial *No.JK-1183-2023* in the roll of Advocate maintained by this Registry.

<u>The renewal/extension of provisional licence/enrollment must be</u> <u>sought before the date of expiry unless the absolute/final enrollment as an</u> <u>Advocate is ordered there before.</u>

By Order .

Registrar (Administration)

No: <u>56444-51-</u>/RG/LP Dated: <u>69-</u>-11-2023

Copy forwarded to the: -

- 1. Principal District and Sessions Judge, Baramulla.
- 2. Secretary, Bar Council of India, New Delhi
- 3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
- 4. President, District Bar Association, Baramulla.
- 5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
- 6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. Ms. Nighat Rashid, Advocate

Régistrar (Admin

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<u>NOTIFICATION</u>

No:2564 /2023/RG/LP Dated: 09--11-2023

It is hereby notified that vide High Court Order Dated 01.11.2023

Ms. Nuzhat Bashir D/O Bashir Ahmad Bhat R/O Aloosa, Tehsil Aloosa, District Bandipora-193502

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial *No.JK-1184-2023* in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

Registrar (Administr No: 50452-59-/RG/LP Dated: 09--11-2023

Copy forwarded to the: -

7.

- 1. Principal District and Sessions Judge, Bandipora.
- Secretary, Bar Council of India, New Delhi 2.
- 3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
- President, District Bar Association, Bandipora. 4.
- CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on 5. the official website.
- 6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
 - Ms. Nuzhat Bashir, Advocate

Administ

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PROVISIONAL **ENROLLMENT**

NOTIFICATION

No:2565 //2023/RG/LP Dated: 09--11-2023

It is hereby notified that vide High Court Order Dated 01.11.2023

Mr. Naeem Ahmed Tantray S/O Bashir Ahmed Tantray R/O Ward No.1, Hayat Nagar, Tantraygam, Village Loran, Tehsil Mandi District Poonch-185102

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No.JK-1185-2023 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

Registrar (Administratio No: 50460-67-/RG/LP Dated: 09--11-2023

- Principal District and Sessions Judge, Poonch. 1.
- 2. Secretary, Bar Council of India, New Delhi
- Manager, Government Press, Jammu for publication in the next issue of 3. Government Gazette.
- 4. President, District Bar Association, Poonch.
- CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on 5. the official website.
- Incharge Library, High Court Wing Jammu/Srinagar for information and 6. also keeping record of the same.
- 7. Mr. Naeem Ahmed Tantray, Advocatefor information and necessary action.

Registrar (Administratio

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NOTIFICATION

No:2<u>566 #2023</u>/RG/LP Dated: <u>@9.</u>-11-2023

It is hereby notified that vide High Court Order Dated 01.11.2023

Mr. Nikhil Upadhayay S/O Ravi Kant R/O Village Machhedi, Tehsil Lohai Malhar, District Kathua-184204

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial *No.JK-1186-2023* in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

No: 50460-75. /RG/LP Dated: 09.-11-202

- Principal District and Sessions Judge, Kathua. 1.
- Secretary, Bar Council of India, New Delhi 2.
- Manager, Government Press, Jammu for publication in the next issue of 3. Government Gazette.
- 4. President, District Bar Association, Kathua.
- CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on 5. the official website.
- Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information 6. and also keeping record of the same.
- 7. Mr. Nikhil Upadhayay, Advocate
 -for information and necessary action.

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PROVISIONAL ENROLLMENT

NOTIFICATION

No2<u>S67 % >>></u>RG/LP Dated: ____-11-2023

It is hereby notified that vide High Court Order Dated 01.11.2023

Ms. Pandith Zainbul Khursheed D/O Khursheed Ahmad Pandith R/O Hamray, Tehsil Pattan, District Baramulla-193121

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial *No.JK-1187-2023* in the roll of Advocate maintained by this Registry.

<u>The renewal/extension of provisional licence/enrollment must be</u> sought before the date of expiry unless the absolute/final enrollment as an <u>Advocate is ordered there before.</u>

By Order

No: 50476-82/RG/LP Dated:09-11-202

Copy forwarded to the: -

- 1. Principal District and Sessions Judge, Baramulla.
- 2. Secretary, Bar Council of India, New Delhi
- 3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
- 4. President, District Bar Association, Baramulla.
- 5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
- 6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. Ms. Pandith Zainbul Khursheed, Advocate

.....for information and necessary action.

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NOTIFICATION

No:2568 12-08/RG/LP Dated: -11-2023

It is hereby notified that vide High Court Order Dated 01.11.2023

Mr. Phalaishwar Kotwal S/O Dharam Singh R/O Bijarni, Tehsil Bhagnah, District Doda A/P Shant Nagar, Old Janipur, Jammu

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial *No.JK-1188-2023* in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

No: <u>S0483-9B</u>/RG/LP Dated: <u>69</u>-11-2023

Copy forwarded to the: -

- Principal District and Sessions Judge, Bhaderwah. 1.
- 2. Secretary, Bar Council of India, New Delhi
- Manager, Government Press, Jammu for publication in the next issue of 3. Government Gazette.
- 4. President, District Bar Association, Doda.
- CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on 5. the official website.
- Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information 6. and also keeping record of the same.
- 7. Mr. Phalaishwar Kotwal, Advocate

strar (Administration)

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PROVISIONAL ENROLLMENT

<u>NOTIFICATION</u>

No:2569-62-WRG/LP Dated: 09-11-2023

It is hereby notified that vide High Court Order Dated 01.11.2023

Mr. Rouf Ahmad Bhat S/O Mohammad Maqbool Bhat R/O Chandian Pajan, Tehsil Devsar, District Kulgam-192231

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial *No.JK-1189-2023* in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

Registra (Administration) No 50491-96 /RG/LP Dated:09-11-2023

Copy forwarded to the: -

- Principal District and Sessions Judge, Kulgam. 1.
- Secretary, Bar Council of India, New Delhi 2.
- Manager, Government Press, Jammu for publication in the next issue of 3. Government Gazette.
- 4. President, District Bar Association, Kulgam.
- CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on 5. the official website.
- Incharge Library, High Court Wing Jammu/Srinagar for information and 6. also keeping record of the same.
- 7. Mr. Rouf Ahmad Bhat, Advocate

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Registrar (Administration)

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PROVISIONAL ENROLLMENT

NOTIFICATION

No: 2570 - 12023 G/LP Dated: 69-11-2023

It is hereby notified that vide High Court Order Dated 01.11.2023

Mr. Shivam Jandial S/O Sanjay Kumar R/O W.No.4, Battal, Tehsil Majalta, District Udhampur -182117

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial *No.JK-1190-2023* in the roll of Advocate maintained by this Registry.

<u>The renewal/extension of provisional licence/enrollment must be</u> <u>sought before the date of expiry unless the absolute/final enrollment as an</u> <u>Advocate is ordered there before.</u>

By Order

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Copy forwarded to the: -

- 1. Principal District and Sessions Judge, Udhampur.
- 2. Secretary, Bar Council of India, New Delhi

No: 50497-503 /RG/LP Dated: 09-11-2023

- 3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
- 4. President, District Bar Association, Udhampur.
- 5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
- 6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. Mr. Shivam Jandial, Advocate

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NOTIFICATION

No: _____/RG/LP Dated: ______11-2023

It is hereby notified that vide High Court Order Dated 01.11.2023

Ms. Shilpa Bali D/O Satpal Bali R/O V.P.O Doghani, Sangpur, Tehsil Nowshehra, District Rajouri

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial *No.JK-1191-2023* in the roll of Advocate maintained by this Registry.

<u>The renewal/extension of provisional licence/enrollment must be</u> <u>sought before the date of expiry unless the absolute/final enrollment as an</u> <u>Advocate is ordered there before.</u>

By Order

Registrar (Administration)

No: <u>SGS37-43</u> /RG/LP Dated: <u>69</u>-11-2023

- 1. Principal District and Sessions Judge, Rajouri.
- 2. Secretary, Bar Council of India, New Delhi
- 3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
- 4. President, District Bar Association, Rajouri.
- 5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
- 6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. Ms. Shilpa Bali, Advocatefor information and necessary action.

Registrar (Administration)

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No: $\frac{NOTIFICATION}{RG/LP Dated: 9/-11-2023}$

It is hereby notified that vide High Court Order Dated 01.11.2023

Mr. Sahil Singh S/O Sanjay Kumar R/O Village Machhedi, Tehsil Lohai Malhar, District Kathua-184204

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial *No.JK-1192-2023* in the roll of Advocate maintained by this Registry.

<u>The renewal/extension of provisional licence/enrollment must be</u> <u>sought before the date of expiry unless the absolute/final enrollment as an</u> <u>Advocate is ordered there before.</u>

By Order

egistrar (Administration)

Copy forwarded to the: -

- 1. Principal District and Sessions Judge, Kathua.
- 2. Secretary, Bar Council of India, New Delhi

No SOSU4-50 IRG/LP Dated:09

- 3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
- 4. President, District Bar Association, Kathua.
- 5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
- 6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. Mr. Sahil Singh, Advocate

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PROVISIONAL **ENROLLMENT**

NOTIFICATION

No: 2539 of 2023/RG/LP Dated: 01-11-2023

It is hereby notified that vide High Court Order Dated 01.11.2023

Mr. Siddhant Sekhri S/O Mr. Rajesh Sekhri R/O H.No.15, Lane No.2, Surya Vihar, Patta Chungi, Talab Tillo, Jammu **Tehsil & District Jammu**

A/P Kothi No.9-A-Special, Behind Police Station/ Women Cell, Gandhi Nagar, Jammu-180004

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial *No.JK-1193-2023* in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

Registrar (Administration)

Administratio

No: 49631-38/RG/LP Dated: 01-11-2023

Copy forwarded to the: -

- Principal District and Sessions Judge, Jammu. 1.
- Secretary, Bar Council of India, New Delhi 2.
- Manager, Government Press, Jammu for publication in the next issue of 3. Government Gazette.
- 4. President, J&K High Court Bar Association, Jammu.
- 5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
- Incharge Library, High Court Wing Jammu/Srinagar for information and 6. also keeping record of the same.
- 7. Mr. Siddhant Sekhri, Advocate

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PROVISIONAL **ENROLLMENT**

NOTIFICATION

No: ____/RG/LP Dated: _____11-2023

It is hereby notified that vide High Court Order Dated 01.11.2023

Mr. Shehriyar Mushtaq S/O Mushtaq Ahmad Mir R/O Shah-i-Hamdan Colony, Krangsoo, Tehsil & District Anantnag-192125

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial *No.<u>JK-1194-2023</u>* in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

istrar (Administration) No: Sossi-56 /RG/LP Dated:09

Copy forwarded to the: -

- Principal District and Sessions Judge, Anantnag. 1.
- 2. Secretary, Bar Council of India, New Delhi
- Manager, Government Press, Jammu for publication in the next issue of 3. Government Gazette.
- 4. President, District Bar Association, Anantnag.
- 5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
- 6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. Mr. Shehriyar Mushtaq, Advocate

Registrar, (Administrati

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NOTIFICATION

No: 2574 - 11-2023

It is hereby notified that vide High Court Order Dated 01.11.2023

Ms. Sidrat Rashid Mir D/O Abdul Rashid Mir R/O House No.19, MP Lane, Kursoo Rajbagh, Near Huriyat Office, Tehsil & District Srinagar-190005

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial *No.JK-1195-2023* in the roll of Advocate maintained by this Registry.

<u>The renewal/extension of provisional licence/enrollment must be</u> <u>sought before the date of expiry unless the absolute/final enrollment as an</u> <u>Advocate is ordered there before.</u>

By Order

Régistrar (Administration) No: 50557-63 /RG/LP Dated:09 -11-2023

Copy forwarded to the: -

- 1. Principal District and Sessions Judge, Srinagar.
- 2. Secretary, Bar Council of India, New Delhi
- 3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
- 4. President, J&K High Court Bar Association, Srinagar.
- 5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
- 6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. Ms. Sidrat Rashid Mir, Advocate

Registrar (Admin

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NOTIFICATION

No: 2575 42 BRG/LP Dated: 99-11-2023

It is hereby notified that vide High Court Order Dated 01.11.2023

Ms. Shugufta Bhat D/O Gh Mohmmad Bhat R/O Zaripora, Trigam Tehsil Sumbal Sonawari, District Bandipora

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial *No.JK-1196-2023* in the roll of Advocate maintained by this Registry.

<u>The renewal/extension of provisional licence/enrollment must be</u> <u>sought before the date of expiry unless the absolute/final enrollment as an</u> <u>Advocate is ordered there before.</u>

By Order

Registrar (Administration)

No: 50564-7/ IRG/LP Dated: 09-11-2023

- 1. Principal District and Sessions Judge, Bandipora.
- 2. Secretary, Bar Council of India, New Delhi
- 3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
- 4. President, District Bar Association, Bandipora.
- 5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
- 6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. Ms. Shugufta Bhat, Advocatefor information and necessary action.

(Administration)

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PROVISIONAL ENROLLMENT

NOTIFICATION

No: 2576 % /RG/LP Dated: 09-11-2023

It is hereby notified that vide High Court Order Dated 01.11.2023

Ms. Safa Shafi D/O Mohammad Shafi Mir R/O Dolipora Tehsil kreeri District Baramulla-193108

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial *No.JK-1197-2023* in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

Registrar (Administration No: 50572-78 /RG/LP Dated: 69 -11-2023

Copy forwarded to the: -

- Principal District and Sessions Judge, Baramulla. 1.
- Secretary, Bar Council of India, New Delhi 2.
- Manager, Government Press, Jammu for publication in the next issue of 3. Government Gazette.
- 4. President, District Bar Association, Baramulla.
- CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on 5. the official website.
- Incharge Library, High Court Wing Jammu/Srinagar for information and 6. also keeping record of the same.
- Ms. Safa Shafi, Advocate 7.

Registrar

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PROVISIONAL ENROLLMENT

NOTIFICATION

2577%2.33 No: _____/RG/LP Dated: <u>@9</u>-11-2023

It is hereby notified that vide High Court Order Dated 01.11.2023

Mr. Tajamul Nabi Dar S/O Ghulam Nabi Dar R/O Hardu Ichloo, Lonthipora, Tehsil Tangmarg, District Baramulla-193402

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial *No.JK-1198-2023* in the roll of Advocate maintained by this Registry.

<u>The renewal/extension of provisional licence/enrollment must be</u> <u>sought before the date of expiry unless the absolute/final enrollment as an</u> <u>Advocate is ordered there before.</u>

By Order

No: 50579-85 /RG/LP Dated: 00

Copy forwarded to the: -

- 1. Principal District and Sessions Judge, Baramulla.
- 2. Secretary, Bar Council of India, New Delhi
- 3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
- 4. President, District Bar Association, Baramulla.
- 5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
- 6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. Mr. Tajamul Nabi Dar, Advocate

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NOTIFICATION

No: 257896203 RG/LP Dated: 09-11-2023

It is hereby notified that vide High Court Order Dated 01.11.2023

Ms. Tamcy Gul D/O Gh Mohd Rather R/O New Colony, Bonmakhama, Tehsil Magam District Budgam-193401

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial *No.JIK-1199-2023* in the roll of Advocate maintained by this Registry.

<u>The renewal/extension of provisional licence/enrollment must be</u> <u>sought before the date of expiry unless the absolute/final enrollment as an</u> Advocate is ordered there before.

By Order

Régistrar (Administration) No: Sass6-93 /RG/LP Dated -11-2023

Copy forwarded to the: -

- 1. Principal District and Sessions Judge, Budgam.
- 2. Secretary, Bar Council of India, New Delhi
- 3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
- 4. President, District Bar Association, Budgam.
- 5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
- 6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. Ms. Tamcy Gul, Advocate

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NOTIFICATION

No2<u>57996238</u>RG/LP Dated 29-11-2023

It is hereby notified that vide High Court Order Dated 01.11.2023

Mr. Umer Alam S/O Mohd Alam Khan R/O Bimyar Tehsil Boniyar, District Baramulla-193122

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial *No.JK-1200-2023* in the roll of Advocate maintained by this Registry.

<u>The renewal/extension of provisional licence/enrollment must be</u> <u>sought before the date of expiry unless the absolute/final enrollment as an</u> Advocate is ordered there before.

By Order

Registrar

No: <u>50594-60V</u>/RG/LP Dated: <u>09</u>-11-2023

Copy forwarded to the: -

- 1. Principal District and Sessions Judge, Baramulla.
- 2. Secretary, Bar Council of India, New Delhi
- 3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
- 4. President, District Bar Association, Baramulla.
- 5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
- 6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. Mr. Umer Alam, Advocate

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961) * * *



<u>NOTIFICATION</u>

No: 2580 82 BRG/LP Dated: 09-11-2023

It is hereby notified that vide High Court Order Dated 01.11.2023

Mr. Ubaid Sidiqi S/O Nissar Ahmad Sidigi R/O Jawahar Nagar, Tehsil South, District Srinagar 190008

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial *No.JK-1201-2023* in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

Registrar (Administration No: 50601-06 /RG/LP Dated: 09-11-2023

Copy forwarded to the: -

- Principal District and Sessions Judge, Srinagar. 1.
- Secretary, Bar Council of India, New Delhi 2.
- 3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
- 4. President, J&K High Court Bar Association, Srinagar.
- CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on 5. the official website.
- Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information 6. and also keeping record of the same.
- 7. Mr. Ubaid Sidiqi, Advocate

Registrar (Administration

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961) * * *



NOTIFICATION

No: 281 Harry RG/LP Dated: 09 11-2023

It is hereby notified that vide High Court Order Dated 01.11.2023

Mr. Vikrant Jijyal S/O Tarsem Lal R/O H.No.182, W.No.5, Raipur Satwari, Tehsil Jammu South, District Jammu -180003

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial *No.JK-1202-2023* in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

Registrar (Administration No: 50607-13 /RG/LP Dated:09-11-2023

Copy forwarded to the: -

- Principal District and Sessions Judge, Jammu. 1.
- Secretary, Bar Council of India, New Delhi 2.
- Manager, Government Press, Jammu for publication in the next issue of 3. Government Gazette.
- President, J&K High Court Bar Association, Jammu.. 4.
- CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on 5. the official website.
- Incharge Library, High Court Wing Jammu/Srinagar for information and 6. also keeping record of the same.
- Mr. Vikrant Jijyal, Advocate 7.

.....for information and necessary action.

Registrar (Administration

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